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# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated  
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The following Act of the Gujarat Legislature having been assented to by the President on the 6th May 1961 is hereby published for general information.

AKBAR S. SARELA,  
Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT No. XXI OF 1961

*(First published, after having received the assent of the President in the 'Gujarat Government Gazette' on the 17th May 1961).*

An Act to validate the exercise of Civil and Criminal jurisdiction by certain Courts in respect of the district of Dangs.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. This Act may be called the Dangs ( Validation of Civil and Criminal **Short title.** Jurisdiction ) Act, 1961.

XIV - 2. Notwithstanding anything to the contrary contained in the Bombay Validation  
of Civil Courts Act, 1869, the Code of Criminal Procedure, 1898, the former of exercise  
V of Government of Bombay, Political and Services Department Notifications of Civil and  
1898. No. 3198/46-F-I and No. 3198/46-F. V., dated the 31st July 1949 or any Criminal  
other law for the time being in force all jurisdiction in respect of the revenue jurisdiction  
district of Dangs as constituted during the period from the 31st day of July in respect of  
1949 to the 30th day of April 1960 ( both inclusive ) exercised by the Revenue  
Court, Surat, the Court of the Civil Judge ( Senior Division ), Surat, the District  
Sessions Court, Surat or by any other authority whatsoever and all Civil of Dangs.  
Criminal and other proceedings conducted and orders passed, judgments  
pronounced, decrees made or executed and any other action taken or thing  
done in any such proceedings in exercise of such jurisdiction by any such  
Court or authority shall be valid and shall not be called in question merely  
on the ground that the revenue district of Dangs was not included in the  
judicial district, or as the case may be the sessions division of Surat during  
the aforesaid period.